

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S BOXCOWORLD PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	BOXCOWORLD PRIVATE LIMITED
2.	Date of Incorporation of the Corporate Debtor	20/05/2021
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies – Kanpur
4.	Corporate Identity No. of the Corporate Debtor	U63090UP2021FTC146379
5.	Address of the registered office and principal office (if any) of corporate debtor	6th Floor, Tower A, Lotus Business Park Plot 8, Sector 127, Noida, Gautam Buddha Nagar , Noida, Uttar Pradesh, India - 201301 (as per the MCA website)
6.	Insolvency commencement date in respect of corporate debtor	11/12/2025 [Order Received on 12/12/2025]
7.	Estimated date of closure of insolvency resolution process	09/06/2025 (180 days beginning Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAVEEN KUMAR JAIN [Regn No. IBBI/IPA-001/IP-P00650/2017-2018/11097]
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 2236, Sector 46, Gurugram Haryana - 122001 Email: insolvencyprofessional@rediffmail.com (This email is not to be used for sending claims)
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A2/223, U.G.F, Janakpuri New Delhi - 110058 Email: cirp.boxcoworld@gmail.com Helpdesk-8920052765 <u>(This email is to be used for sending claims)</u>
11.	Last date for submission of claims	26.12.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) To Download the relevant Forms, the weblink is https://ibbi.gov.in/home/downloads b) Not Applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal Allahabad Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **BOXCOWORLD PRIVATE LIMITED** on 11.12.2025.

The creditors of **BOXCOWORLD PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 26.12.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [N.A] in Form CA. - **Not Applicable as per information available with IRP till date**

Submission of false or misleading proofs of claim shall attract penalties.



Date: 13.12.2025
Place: New Delhi

NAVEEN KUMAR JAIN
Interim Resolution Professional
[Regn No. IBBI/IPA-001/IP-P00650/2017-2018/11097]
AFA Valid upto 31.12.2025